

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 495/MP/2020

- Subject : Petition under Regulation 4 of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020 intimating the Commission about continuation of Telecommunications and Digital Technology Business in accordance with the earlier approvals granted by the Commission under Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2007 and other relevant orders.
- Date of Hearing : 15.4.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 57 Ors.
- Parties Present : Shri Manoj Dubey, Advocate, MPPMCL
Shri Doman Yadav, PGCIL
Shri V. C. Shekhar, PGCIL
Shri Sudesh Kumar Yadav, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the instant Petition has been filed under Regulation 4 of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020 for intimating the Commission about continuation of telecommunication and digital technology businesses in accordance with the earlier approvals granted by the Commission under erstwhile Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2007 and other relevant orders.
3. Learned counsel for the Respondent No. 24, Madhya Pradesh Power Management Company Limited ('MPPMCL') requested for 15 days' time to file reply to the Petition.
4. Considering the request of the learned counsel for the Respondent, MPPMCL, the Commission directed the Respondent to file its reply within two weeks with advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

5. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**